CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 3709/2014
M.A. No. 3509/2014
M.A. No. 3968/2014

New Delhi, this the 20th day of August, 2019

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)

Ms. Sonia Kasana
D/o Shri Raj Singh Kasana
W/o Shri Kapil Kasana
R/o Qtr. No.60, Type-II,
Police Colony, Geeta Colony
Near Nirman Vihar Metro Station,
Delhi.

Permanent Address:

C/o Kansal Surgical
Main Road Simbhavli Sugar Mill,
Hapur, Distt. Hapur
Uttar Pradesh
(Aged about 27 years)
(Women/Sub Inspector in Delhi Police)

.. Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1.   Commissioner of Police
        PHQ, I.P. Estate,
        New Delhi.

2.   The Special Commissioner of Police
        (Training)
        PHQ, I.P. Estate
        New Delhi.

3.   The Joint Commissioner of Police
      (Training)
      Police Training College
      Jharodakalan, Delhi.

4.   The Principal
      Police Training College
      Jharodakalan, Delhi.

5.   The Vice Principal/HQ
      Police Training College
      Jharodakalan, New Delhi.

6.   The Deputy Commissioner of Police
      North-West District
      P.S. Ashok Vihar,
      New Delhi.

                                            .. Respondents

(By Advocate: Shri Amit Anand)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

This O.A. is filed challenging the order dated 22.05.2014, through which the applicant was required to go on Extraordinary Leave, on account of the fact that she did not complete the prescribed training for the post of Sub-Inspector in Delhi Police, due to shortage of attendance on repeated occasions.

2.   While admitting the O.A., interim orders were passed enabling her to remain on duty. It is brought to

our notice that shortly thereafter, she was permitted to undergo training in a batch and on completion of the same, her services were confirmed, through an order dated 07.05.2018. In view of this development, learned counsel for the applicant submits that nothing remains to be decided in this O.A. and it is, accordingly, closed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)   **(Justice L. Narasimha Reddy)**
   Member (A)   **Chairman**

/jyoti/